

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12589 of 2018

(Cross Objection No. E/CO/10938/2018)

[Arising out of Order-in-Original/Appeal No. OIA-VAD-EXCUS-001-APP-107-2018-19 dated 27.06.2018 passed by Commissioner (Appeal) of Central Excise & ST, Vadodara]

Commissioner of Central Excise & ST, Vadodara Appellant

1st Floor, Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

VERSUS

Surya Bakery & Confectionery Pvt Limited

.... Respondent

Punit Hall, Hakimvada, Near Loksatta Press,
Nagarwada, Vadodara, Gujarat

APPEARANCE :

Shri A Banerjee, Advocate for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11260 / 2020

DATE OF HEARING/ DECISION : 13.10.2020

RAMESH NAIR :

The Respondent-Assessee filed a request letter to dispose this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Ajay Banerjee, Learned counsel appearing on behalf of the party submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek disposal of appeal.

3. Shri R K Bhashkar, Id. Superintendent (Authorized Representative) has no objection in disposal of the appeal.

4. In view of the above position, the appeal is disposed of. Cross objection also disposed of.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**